

ITEM NO.5

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No. 391/2022

SELVA MARY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No.146307/2022-EX-PARTE BAIL)

Date : 17-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. S. Nagamuthu, Sr. Adv. (N/P)  
Mr. S. Prabu Ramasubramanian, Adv.  
Mr. Raghunatha Sethupathy B, AOR  
Mr. Bharathimohan M, Adv.  
Ms. Priya R, Adv.  
Mr. S. Sabari Bala Pandian, Adv.  
Mr. Avinash Kumar, Adv.

For Respondent(s)

Mrs. Aishwarya Bhati, A.S.G. (N/P)  
Ms. Ruchi Kohli, Adv.  
Ms. Swarupama Chaturvedi, Adv.  
Ms. Preeti Rani, Adv.  
Mr. Sharath Nambiar, Adv.  
Mr. Arvind Kumar Sharma, AOR  
  
Mr. Avishkar Sighvi, A.A.G.  
Mr. V. N. Raghupathy, AOR  
Mr. Vivek Kumar Singh, Adv.  
Mr. Naved Ahmed, Adv.  
Mr. Manendra Pal Gupta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the request made by the learned counsel for the State of Karnataka, re-list after four weeks.

The State of Karnataka will comply with the order dated

03.02.2023 and file the Policy with regard to premature release/remission.

It is also stated by the learned counsel for the State of Karnataka that the State has recommended the release of the husband of the petitioner, namely, Gnanaprakash, and the proposal is pending with the Union Ministry of Home Affairs.

Interim order dated 28.11.2022, as extended vide order dated 03.02.2023, will continue to operate till the next date of hearing.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR